

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

PHYSICAL HEARING

CORAM: JUSTICE TELAPROLU RAJANI – HON’BLE MEMBER (J)

CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 07.03.2023 AT 02:30 PM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/78/2021 IA (IBC)/155/2021 IA (IBC)/346/2022 IA(IBC)374/2022 IA (IBC)/403/2022 IA No.1161/2020 in CP (IB)No.492/7/HDB/2019
NAME OF THE COMPANY	KSK Mahanadi Power Company Ltd
NAME OF THE PETITIONER(S)	Power Finance Corporation
NAME OF THE RESPONDENT(S)	KSK Mahanadi Power Company Ltd
UNDER SECTION	7 of IBC

ORDER

IA 78/2021

Both sides present. This application is filed by the applicant, seeking to implead himself as R6 in IA 1161/2020. Ld. Counsel appearing for the Respondent does not raise any objection for allowing the application. Hence, considering that the application is unopposed, this application is allowed. The Petitioner shall carry out the consequential amendment in the main application by showing the Applicant in this application as R6. **Accordingly, this IA is disposed of.**

IA 155/2021

For carrying out the amendment consequent to allowing IA No.346/2022, **post on 20.04.2023.**

IA 346/2022

This IA is already allowed.

IA 374/2022

Post on 20.04.2023, for hearing.

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IA 403/2022

Ld. Counsel for the Petitioner submits that this IA has become infructuous in view of the orders passed in IA No.374/2022. Hence, this application is dismissed as infructuous.

IA 1161/2020

Ld. Counsel for the Respondent present. Consequent to allowing this application, the applicant shall carry out the amendment by showing the applicant in IA 78/2021 as a Respondent in this application and file an amended petition. For filing Counters of the Respondents, **post on 20.04.2023.**

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**